NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

TP No.12/397/398/GB/2016 (CP No. 161 of 2013)

And

TA No.31 of 2016 (CA No. 763 of 2013)

TP No. 12/397/398/GB/2016 (cp No. 161 of 2013)

Inder Chand Pincha

- Petitioners

-Versus-

Borgang Tea Co.(P)Ltd.

- Respondents

PRESENT

Hon'ble Mr. Justice P K Saikia, Member (J)

Date of Order 20.03.2017

Name of the Company		
Under Section	397/398	

	CI	Name O. D			
	31.	Name & Designation of Authorized	Appearing on hehalf of	Signature	1,000
	No	Penrocentative (in Carrie II	Appearing on benan of	Signature	
Į	140.	Representative.(in Capital Letters).		with date	
				with date	

ORDER

Mr. Ashok Pincha, appears on behalf of the petitioners. Mr. Naman Pincha, respondent No.8 appears for self and on behalf of the respondent Nos. 1, 5 to 9 and 18. On the last occasion, I had heard argument advanced from the side of the petitioners.

Today, Mr. R.R.Sen, learned counsel, advanced his argument today on behalf of the respondent Nos 1 and 4 to 9. The respondents side has furnished a synopsis of written argument, copy of which has also been furnished to Mr. Ashok Pincha. It may be stated here that the argument offered by the parties also cover the argument in respect of **TA No.31 of 2016 (CA No. 763 of 2013)**



Mr. Ashok Pincha has prayed for some time to reply on law points. Prayer is allowed.

As prayed for by the parties, list this matter on 10.04.2017 for offering argument on law points from the side of the petitioners,

Member (Judicial) National Company Law Tribunal Guwahati Bench

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